

12.17 hrs.

(व्यवधान)

✓ RE. CALLING ATTENTION

✓ MR. SPEAKER: Now calling attention. Mr. Lawrence.

DR. SUBRAMANIAM SWAMY (Bombay North East): On a point of order, Sir. It is only for future reference. This is a very important calling attention motion. But today I see in the newspaper that the Government has already announced the decision in regard to the matter to which the call attention is being raised today. About an enquiry, it has appeared in the Press. Why could not they announce this in Parliament yesterday when there was some....

MR. SPEAKER: No.

DR. SUBRAMANIAM SWAMY: I have seen it. We have learnt these things only from the newspaper. And you said yesterday that you were having the matter looked at. The Minister could have said yesterday at 5 O'clock that the Home Ministry had decided to appoint an officer for enquiry.

MR. SPEAKER: It is an administrative matter. No question.

DR. SUBRAMANIAM SWAMY: I agree. But it is a question of proprietary. We stand up here and ask questions. Don't you think the Minister should come and say this?

MR. SPEAKER: No. It is not a budgetary proposal for which they have to come and ask me.

DR. SUBRAMANIAM SWAMY: You should see the dignity of Parliament.

MR. SPEAKER: No question. No question of dignity is involved here.

DR. SUBRAMANIAM SWAMY: No, Sir. I say, to raise the dignity.

आचार्य भावान देव (अजमेर) : वयान देने से पहले ही इन्होंने अनुमान लगा लिया?

SHRI SATISH AGARWAL (Jaipur): I enquired thrice at the Notice Office. I sent my men thrice to the Notice Office. The copy has not been given.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): It is coming, Sir.

श्री राम विलास पासवान : हाजीपुर

नया-नया कार्य कम चल रहा है, नया नया तरीका निकल रहा है। (व्यवधान).

श्री मनीराम बागड़ी (हिसार) : क्या सरकार है? सरकार इस तरीके से चलेगी क्या? (व्यवधान)

अध्यक्ष महोदय : आगे देखा करेंगे, पहले आ जाएगी कापी। अभी आ जाती है। (व्यवधान)

✓ MR. SPEAKER: Yes, Mr. Lawrence.

DR. SUBRAMANIAM SWAMY: Now you read the whole thing in the total context. The House has not been given the importance. We have been reading it from the newspaper. You can protect the House. You can tell the Minister.

(Interruptions)

अध्यक्ष महोदय : एक कापी तो लारेंस साहेब के पास आ गई है, दूसरी भी आ जाएगी।

✓ SHRI GEORGE FERNANDES (Muzzafarpur): Where is the paper? How are we going to participate in the discussion?

SHRI SATISH AGARWAL: Since 11 O'clock, I have been asking for a copy of the statement. Even at 11-30, it has not come.

(व्यवधान)

श्री राम विलास पासवान : हाउस को एक घंट के लिए एडजर्न कीजिए। हम सब लोगों को पढ़ने का मौका दीजिए।

✓ AN HON. MEMBER: Why should it be suppressed now?

✓ MR. SPEAKER: How is it being suppressed? It is coming before the House.

✓ SHRI SATYASADHAN CHAKRABORTY (Calcutta South): Sir, information delayed is information denied.

✓ MR. SPEAKER: It is not like, justice delayed is justice denied. You are becoming a lawyer by profession!

श्री मनोराम बागड़ी : ज्ञानोजी भी पंजाब के हैं, आप भी पंजाब के हैं।

अध्यक्ष मोहदय : आप भेरी लडाई कराना चाहते हैं, भले आदमियों का काम नहीं है।

श्री राम विलास पासवान : आप लंच आवर तक के लिए हाउस को एडजर्न कर दीजिए। इन लोगों को स्टेटमेंट तैयार करने दीजिए।

अध्यक्ष महोदय : ऐसा है, अब क्यों वक्त जाया करते हैं। उनको तो एक कापी आ गई है, दूसरी कापीयां भी आ जाती हैं। यह अच्छी बात नहीं है।

(व्यवधान)

DR. SUBRAMANIAM SWAMY: Does this not prove that they are not interested?

(व्यवधान)

अध्यक्ष महोदय : मैं आप से बिलकुल इत्तफाक करता हूँ। यह होना चाहिए।

I agree with you that the copies should have been supplied to you.

(व्यवधान)

अध्यक्ष महोदय : मैं भी यही बात कह रहा हूँ। अब वक्त क्यों जाया कर रहे हैं।

श्री जार्ज फर्नाण्डिस : उन लोगों के पास अभी तक स्टेटमेंट नहीं है। यह बहुत ही गलत बात है।

(व्यवधान)

श्री राम विलास पासवान : हम इनको इस तरह से छोड़ेंगे नहीं।

(व्यवधान)

श्री मनोराम बागड़ी : यह कोई तरीका नहीं है।

(व्यवधान)

✓ अध्यक्ष महोदय : मैं आप से सहमत हूँ, लेकिन.....

(व्यवधान)

✓ SHRI SATISH AGARWAL: Sir, we abide by your decision. But how will we ask the questions? The House is taken in a casual way.

✓ SHRI GEORGE FERNANDES: This is the only way to teach them. You please adjourn the House.

✓ DR. SUBRAMANIAM SWAMY: You adjourn the House for 10 minutes.

(Interruptions)

✓ MR. SPEAKER: I am myself not happy. The copy of the statement should have been with you.

मैंने तो खुद इसके बारें में कहा है। इनको कापी देनी चाहिए थी।

✓ It is not good. I have appreciated your point;

✓ I take your point. I agree with you that there should have been no delay.

(Interruptions)

✓ DR. SUBRAMANIAM SWAMY: This is the Home Ministry of India! you adjourn the House for 10 minutes.

(Interruptions)

✓ SOME HON. MEMBERS: You adjourn the House.

✓ SHRI P. VENKATASUBBAIAH: May I make a submission?

SOME HON. MEMBERS: No, no.

(Interruptions)

SHRI P. VENKATASUBBAIAH: It is correct that copies of the statement should have been in the hand of the members. There has been some sort of unavoidable delay. That is why we are unhappy; we are very sorry. Hence forward, we will make all the arrangements to see that the copies are given to members at an appropriate time.

(Interruptions)

DR. SUBRAMANIAM SWAMY: It is a very serious lapse something very sordid in the home affairs.

(Interruptions)

you adjourn the House for 10 minutes.

SHRI GEORGE FERNANDES: You adjourn the House.

MR. SPEAKER: I think, there is a way out.

SHRI P. VENKATASUBBAIAH: May I make a submission? I will make the statement now. Let it be taken up at 2 P.M.

SOME HON. MEMBERS: No, no.
(Interruptions) You adjourn the House.

SHRI GEORGE FERNANDES: You cannot take the House for granted.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): May I make a submission, Sir? (Interruptions)

SOME HON. MEMBERS: No, no.
You adjourn the House.

(Interruptions)

SOME HON. MEMBERS: Adjourn the House.

(Interruptions)

MR. SPEAKER: I adjourn the House for 10 minutes.

12.25 hrs.

The Lok Sabha Adjourned till thirty five Minutes past twelve hours of the Clock.

The Lok Sabha reassembled at thirtyeight minutes past Twelve of the Clock

[MR. SPEAKER: in the Chair.]

MR. SPEAKER: Before we start...

श्री हरीश कुमार गंगवार (पीलीभीत): अध्यक्ष जी, हिन्दी का स्टटमेंट नहीं आया।

अध्यक्ष महोदय : बैठिये।

मैं यह कह रहा था कि अगर हिन्दी के लिए इंतजार करना है तो 10 मिनट और लगेंगे। कहें तो 10 मिनट और लगा दें।

(व्यवधान)

श्री राम विलास पासवान : हो जाये, 10 मिनट और इंतजार।

MR. SPEAKER: I will adjourn the

SOME HON. MEMBERS: Yes.

MR. SPEAKER: The House stands adjourned till 2.00 p.m.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Two minutes past Fourteen of the Clock.

[MR. SPEAKER: in the Chair.]

MR. SPEAKER: Call Attention—
Mr. Lawrence.

श्री आर० एन० राकेश (चैल) : पालियामेंट के एक मिनट पर कितना पैसा खर्च होता है?

SHRI HARIKESH BHADUR (Gorakhpur): This is a Government that does not work.

MR. SPEAKER: If that is taken into consideration, then I will have to put everybody in the dock... (Interruptions). Some and not all.

SHRI SOMNATH CHATTERJEE (Jadavpur): They are the principal accused.

SHRI SATISH AGARWAL: We have been complaining that this Government does not function. Today, Sir, you have expressed solidarity with us.

MR. SPEAKER: I am an impartial man and I do what I feel like doing.

श्री सत्यदारायण जटिया (उज्जैन) :
आपका निर्णय अभिनंदनीय है :

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I have already expressed my regret.

SHRI SOMNATH CHATTERJEE: You should have done it much earlier.

MR. SPEAKER: But you did not allow him.

14.03 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED SEEKING OF PREMATURE RETIREMENT BY THE DIRECTOR OF THE LAL BAHADUR NATION ACADMY OF ADMINISTRATION, MUSSOORIE.

SHRI M. M. LAWRENCE (Idukki): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

"The reported seeking of premature retirement by the Dirctor of the Lal Bahadur National Academy of Administration, Mussoorie in protest against Government's refusal to take secure action against an I.A.S. probationer charged with attempt to rape another I.A.S. probationer."

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): The Government shares the concern expressed by the Hon'ble members about the misbehaviour of one I.A.S. probationer with some probationers including lady probationers undergoing training at the Mussoorie Academy. The Government is conscious of higher standards of discipline, conduct and public behaviour expected of the civil servants

especially those belonging to higher achelons of the services. The press reports have highlighted certain aspects of this episode that had happened in the course of the trekking tour to Badri Nath-Valley of Flowers-Hemkunt-Kedar Nath. The allegations of rape or attempted rape by the I.A.S. probationer brought out in the press are not borne out by the report we have received from the Director of Academy. Neither the Deputy Commissioner has sent any report to the Academy nor any complaint was lodged with the police about the incident I have referred to.

According to the report of the Director of the Academy received by Government, while on a trekking tour of Badrinath-Valley of Flowers-Hemkunt-Kedarnath between 25th September and 3rd October, 1981 in which 40 probationers took part (Trekking Group No. 2), one IAS probationer committed gross misconduct in relation to his fellow probationers including some lady probationers on 1st October, 1981. This report is based on the enquiry conducted by a Deputy Director of the academy by taking the evidence of probationers who were on the spot. The report reveals that on the next day, i.e. 2nd October, 1981 the probationer apologised to his fellow probationers including the two lady probationers for his conduct on the previous evening. On the basis of this report, the Director recommended that the concerned probationer may be discharged from service under the relevant rules. Initially Government thought that a reformative approach would be adequate. However, on a further review of all aspect of the case, Government have now decided that the probationer should be discharged under Section 12(b) of the IAS (Probation) Rules and this decision has been communicated to the Joint Director, incharge of the Academy. On 8th February, 1982, the Director sent a leave application asking for 457 days leave preparatory to voluntary retirement from service with effect from the afternoon of the 31st May,